

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/105 /2008

Date 22/08/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S JAI MATA DEE SHEREWALI CABLE NETWORK
11/335-A, SOUTEGANJ, KANPUR.

M/S JAI MATA DEE SHEREWALI CABLE NETWORK

Appellant

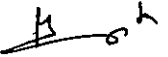
C.C.E. KANPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/215/08

Customs dated 24/8/08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult : Sh. K.K. Anand, Adv.
c/o Appellant

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. R. Churaman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – II

SERVICE TAX APPEAL NO. 105 OF 2008

[Arising out of Order-in-Appeal No. 243-ST/APPL/KNP/2007 dated 29.06.2008 passed by the Commissioner (Appeals), Central Excise, Kanpur]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	/
3.	Whether their Lordships wish to see the fair copy of the order?	/
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Jai Mata Dee Sherewali Cable Network

Appellants

Vs.

CCE, Kanpur

Respondent

Appearance:

Shri K.K. Anand, Advocate for the appellants;
Shri L.B. Yadav, Departmental Representative, for the Revenue;

Coram:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Date of Hearing: 20th August, 2008

FINAL ORDER NO. 57/215/08 dated 20/8/08

Per S.S. Kang:

The Tribunal vide Stay Order dated 10.06.2008 directed the appellants to deposit an amount of Rs. 11,72,309/- for hearing of the appeal. The appellants have not complied with the condition of the stay order, therefore, appeal is dismissed for non-compliance of provisions of Section 35F of Central Excise Act.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

Dated 20th August, 2008

RK